

FIR/RC no. : RC BD1/2014/E/0004
u/s 120B/420/467/471 IPC & 4/5 PRIZE CHITS
& MONEY CIRCULATION SCHEMES
BANNING ACT 1978
PS : CBI, BS & FC, ND

29.05.2020

Present : Sh. Pawan Kumar, Superintendent.
Sh. Rana Rajdeep Singh, Remand Advocate.

Accused Gurmeet Singh s/o Sh. Kulwant Singh produced from Jail no. 8 & 9, Tihar Jail through Video Conferencing.

Due to spreading of Corona Virus (COVID-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the urgent matter has been conducted through Video Conference using CISCO WEBEX app after taking consent of both the parties, in terms of directions issued by the Ld. District and Sessions Judge, Rouse Avenue District Courts.

In view of the submissions made, the JC remand of the accused Gurmeet Singh s/o Sh. Kulwant Singh is extended and he be produced before the concerned court on 12.06.2020.

Incharge/Computer Branch is directed to upload the order on website and also for providing the copy of the same to all the concerned. Copy of this order be also sent to the Superintendent of the concerned jail to be tagged along with the custody warrant.

(VISHAL PAHUJA)

Duty MM/RADC Complex/Delhi/29.05.2020

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